

Weapons and weapon system

2971. SHRIMATI JAYA BACHCHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that there are weapons and weapon system in Defence kitty worth hundreds of crores of rupees like Harpy missile purchased from Israel, anti sea-eagle missile, anti-radiation missiles and some types of cluster bombs which have either developed some defects, or their parts are no longer available in the market;

(b) if so, the steps taken by Government to make them fit for use;

(c) if not, the reasons therefor; and

(d) what would be the disposal of such weapons and weapon systems?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) No, Sir. The weapon systems quoted are in a high state of serviceability and all efforts are made to maintain these systems.

(d) After the expiry of assigned life by Original Equipment Manufacturer and non feasibility of getting further extensions due to obsolescence of technology, these weapons are systematically demolished with the approval of designated IAF agencies.

Police insensitive to victims of domestic violence

2972. MS. SUSHILA TIRIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the police remains insensitive to women victims of domestic violence;

(b) if so, the reasons therefor; and

(c) the steps taken for women who seek protection of law?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Union Government attaches highest importance to the matter of prevention of all forms of crime against women including domestic violence. Government of India has enacted various legislations to prevent crime against women, including protection of Women from Domestic Violence Act, 2005. As per Seventh in Schedule, 'Police' and 'Public Order' being State subjects under the Constitution and as such the primary responsibility of prevention detection, registration, investigation and prosecution of crimes, including crime against women, lies with the State Governments. Government of India has been advising all the State Governments/UT Administrations from time to time to give more focused attention for prevention of crime against women.

In the regard, a detailed advisory dated 4th September, 2009 has been sent to all State Governments/UT Administrations (copy available on Ministry of Home Affair website, www.mha.nic.in), wherein States have been directed to take comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take

appropriate measures aimed at increasing the responsiveness of the law and order machinery. The comprehensive advisory has enumerated various steps for improving and ensuring safety of women like gender sensitization of police personnel, training in special laws dealing with atrocities against women, ensuring no delay whatsoever in registration of FIR in all cases of crime against women all police stations to display the name and other details of Protection Officers of the area appointed under the Domestic Violence Act, 2005, etc.

P.O.W. board hanged on the policeman by Maoists

†2973. SHRI BALALVANT ALIAS BAL APTE:
SHRI SHREEGOPAL VYAS:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether at the time of conditional release of police officer Atindranath in West Bengal Maoists had hanged a board written P.O.W. in his neck;
- (b) whether the Centre believes that the steps taken by State Government is a surrender of its power; and
- (c) if so, the steps being taken in this regard under the Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) to (c) It is true that the CPI (Maoist) cadres while releasing (October, 22) the abducted Police Officer, Atindra Nath Dutta, O/C, Sankrail Police Station (district West Midnapore) in presence of media persons at Dohmoni Jungle area (PS Lalgah) pasted a cloth Banner on his chest inscribing 'Prisoner of War'. The banner was, however, removed at the time of his final release. State Governments deal with the various issues related to naxalite activities in the States. The Central Government supplements their efforts in several ways both on security and development fronts.

Mohapatra Committee on languages

2974. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Sitakant Mohapatra Committee has recommended the inclusion of more languages in the Eighth Schedule of the Constitution of India; and
- (b) if so, the details of the recommendations and action taken/proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) A Committee was set up in September, 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The Committee submitted its report in 2004.

- (b) The report of the Committee is under consideration in consultation with the

†Original notice of the question was received in Hindi.